

# FORM A PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

## FOR THE ATTENTION OF THE CREDITORS OF AMARAVATI APARTMENTS & VILLAS INDIA PRIVATE LIMITED

### RELEVANT PARTICULARS

1	Name of the Corporate Debtor	AMARAVATI APARTMENTS & VILLAS INDIA PRIVATE LIMITED
2	Date of incorporation of corporate debtor	02 May 2017
3	Authority under which corporate debtor is incorporated / registered	ROC-HYDERABAD
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45500TG2017PTC125476
5	Address of the registered office and principal office (if any) of corporate debtor	Plot No.139,Sy.No.46, Jubilee Garden, Near Harsha Toyota, Kondapur, Hyderabad, Telangana-500084
6	Insolvency commencement date in respect of corporate debtor	15.12.2022 (Order handed over to the IRP on 19.12.2022)
7	Estimated date of closure of insolvency resolution process	13th June 2023 (180 days from 15.12.2022)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Sukhavasi Rama Mohan Rao IBBI/IPA-003/00403/2021-2022/14052
9	Address and e-mail of the interim resolution professional, as registered with the Board	22-32/1, Vivekananda Nagar Colony, Dilsukh Nagar, Hyderabad-500060. Telangana rammohansukhavasi62@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Mr. Sukhavasi Rama Mohan Rao Plot No.9, Flat No.602, 6th Floor, Dream Home Vasista, Barafbagh Colony, Lower Tankbund Road, Hyderabad-500029 cirp.amaravati@gmail.com
11	Last date for submission of claims	04.01.2023
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Will be notified in due course, if applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Will be notified in due course, if applicable
14	a) Relevant Forms are available at b) Details of authorized representatives are available at	a) Web Link: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Hyderabad, Bench-2, has ordered the commencement of a Corporate Insolvency Resolution Process of the Amaravati Apartments & Villas India Private Ltd on 15.12.2022.

The creditors of Amaravati Apartments & Villas India Private Ltd are hereby called upon to submit their claims with proof on or before 04.01.2023 to the Interim Resolution Professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 21.12.2022  
Place: Hyderabad



Sd/- Sukhavasi Rama Mohan Rao  
Interim Resolution Professional  
IBBI/IPA-003/IP-N0403/2021-2022/14052